

- (3) Report of Study Tour of Study Group I of the Committee on its visit to Calcutta, Guwahati, Shillong and Hyderabad, in May-June, 1975.
- (4) Report of Study Group II of the Committee on its visit to Bombay, Goa, Bangalore, Madras and Trivandrum in June, 1975.

11.08 hrs.

### DELHI SALES TAX BILL

MR. SPEAKER: Shri Pranab Kumar Mukherjee.

SHRI INDRAJIT GUPTA (Alipore): Sir, item No. 19 is to be taken up for further consideration. The House is in the middle of a debate and an hon. Member is already on his legs. Have you permitted item No. 18 to be brought first? What was being discussed earlier should be taken first.

MR. SPEAKER: You are an old Member. You know that they can change the arrangement of the order of business.

SHRI INDRAJIT GUPTA: Was your permission taken for this?

MR. SPEAKER: In such matters, if my permission were to be taken on each and every thing, I would not have any time for sleep.

SHRI INDRAJIT GUPTA: The Member is already on his legs. Emergency should not be made an excuse for all these things. You are the custodian of the House and you are responsible for the business of the House. Ministers cannot bring anything they like.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, I should have, of course, consulted the Opposition also. It is a slip, if I may say so. The only reason why we have done this is because Rajya Sabha had to pass it. Whatever they pass we are taking up later and whatever they have to pass, we are taking up earlier. I agree, I should have consulted the leaders on the other side. It is a slip.

SHRI INDRAJIT GUPTA: It is all right. We are also reasonable but they should not bypass you and us, Sir.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to move\*:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee be taken into consideration."

My predecessor had already traced the history of the Bill and also the more important provisions of the Bill while introducing it in April 1973. I do not wish to take the time of the House by recapitulating them again.

The Bill was referred to a Select Committee on 6th September, 1974 which submitted its report on 8th April 1975. The Select Committee has examined the matter in great detail in the light of the evidence tendered by important trade bodies, associations and representatives of State Governments in the North Zone.

The report of the Select Committee sets out the details of the amendments adopted. I need, therefore, bring to the notice of the House only

\*Moved with the recommendation of the President.

some of the more important changes made in the Bill. These fall broadly in three categories, namely:

(a) *Changes which will reduce irksomeness of the procedural formalities of the trade:*

In this category, I should mention that taxable quantum in respect of manufacturers and retailers in the original Bill was Rs 15,000 and Rs. 50,000 respectively. These have been raised to Rs. 30,000 and Rs. 1,00,000 respectively in the Bill as reported by the Select Committee. This will thus exclude many dealers with a small turnover.

The dealers will have to issue cash memos or cash bills only in respect of transactions exceeding Rs. 10, the limit specified in the original Bill was Rs 5

The Bill provides that the sales tax authorities should issue registration certificates within a prescribed period.

Provision has been made for payment of interest in respect of delayed refunds by the Sales-tax Department. Similarly, provision has also been made for payment of interest for delayed payments by the dealers to the Government

(b) *Measures which will tighten up the collection machinery and lead to an effective check on evasion.*

The Commissioner of Sales-tax has been empowered to demand in appropriate cases security for proper custody and use of declaration forms.

The penal provisions have been made more stringent in respect of certain offences which are of a serious nature. The penalty for such offences will be rigorous imprisonment for a term which may extend to 6 months or with fine or with both and where the offences is a continuing one; a

daily fine not exceeding Rs. 200 during the period of the continuance of the offence.

(c) *Revision in the rates of tax:*

The Bill originally provided for a rate of tax upto 7 per cent as the general rate of tax. This is now being fixed at 7 per cent.

In respect of goods included in the First Schedule which are normally luxury goods, the Select Committee has revised the rates from 10 to 12 per cent. This has been done taking into consideration the rates for similar items in adjoining States and keep in view the consensus in the meetings of the Sales-tax Regional Council for North Zone.

In respect of declared goods, the Bill originally provided a rate of tax upto 3 per cent. This was the limit upto which the States could levy tax on declared goods under the Central Sales-tax Act. Now with effect from 1-7-1975, the rate of ceiling upto which the States can levy tax on declared goods has been raised to 4 per cent. I am moving an amendment to increase the ceiling limit to 4 per cent in respect of declared goods which are in the Second Schedule.

Provision is also being made for taxing food or drinks served for consumption in a hotel or restaurant with which a cabaret, floor show or similar entertainment is provided therein, at a rate of 40 per cent.

The Select Committee has specifically added the following goods in the exempted list (Schedule III):

"Cooked dal, charcoal, instrument boxes used by students, chaff-cutters and Persian wheels, electric motors including mono bloc pump sets of 3 to 7 horse power, hand-spun yarn, achar and morabba, scientific goods, live-stocks including poultry and cotton padding."

[Shri Pranab Kumar Mukherjee]

Almost all the recommendations made by the Select Committee have been incorporated in the Bill as reported by the Select Committee. A few which have not been incorporated in the Bill can, if the Government decide to accept, be implemented by issue of suitable notifications in exercise of the delegated powers contained in the Bill. The Government is, however, not in a position to accept and adopt immediately one recommendation of the Select Committee which relates to making a provision in the Bill to penalise officers conniving or colluding with the tax evaders specially as the Committee has also suggested that the Government should consider inclusion of a similar provision in other taxation laws. This will require detailed consultation with the State Government on an All-India basis and a decision arrived at after discussions in the meetings of the Regional Councils for Sales-tax.

In his minute of dissent, Shri Ramavtar Shastri has recommended that coal, kerosene and matches should be brought under the exempted list since these articles are used mostly by the poor and middle strata of the population. Coal is of two kinds, one of which is commonly known as charcoal used as a domestic fuel and the other used mostly as an industrial fuel. The latter is included in the list of goods declared to be of special importance in Inter-State Trade. There is already a restraint on the limit up to which goods so declared can be taxed under the local sales-tax laws. The present limit is 4 per cent and this cannot be exceeded. For over past 15 years, coal for industrial use has been subject to taxation in Delhi and it would not be desirable to exempt this now. However, charcoal which is used by the commonman has, on the recommendations of the Select Committee, been included in the list of exempted goods and no sales-tax will be leviable thereon when the Bill as enacted, comes into force.

As regards kerosene and matches, they are subjected to sales-tax at the general rate of tax in the States adjoining Delhi. The adjoining States have been urging in the meetings of the Regional Councils for Sales Tax for levy of sales-tax in Delhi on such items of mass consumption so that there is near uniformity in the rates thus reducing the incentive for tax evasion. Having regard to all the relevant factors and considering the evidence tendered by representatives of some of the neighbouring States in the North Zone, the majority report of the Select Committee has made the following recommendations:

"Tax on kerosene and matches should be levied at the first point and it should not in any case be more than 3 per cent on kerosene and 4 per cent on matches."

It is proposed to accept the majority recommendations and suitable action will be taken for implementing them when the new law is brought into effect. The Bill gives adequate powers for giving effect to these recommendations by issue of requisite notifications by the Administrator. In the circumstances, it is regretted that the Government is not in a position to accept proposals made in the minute of dissent of Shri Ramavtar Shastri.

The House is aware that the Bill has been carefully considered by the Select Committee which has suggested the Bill in the present form. I therefore, commend the Bill for its unanimous acceptance of the House.

Sir, I move.

MR SPEAKER. Motion moved:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee, be taken into consideration."

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, दिल्ली बिक्री कर विधेयक हमारे सामने है। इसके सम्बन्ध में मन्त्री जी ने प्रवर समिति की रिपोर्ट या सिफ़ारिश के आधार पर अपने विचार व्यक्त किए हैं। इस विधेयक के उद्देश्यों पर प्रकाश डालने हुए भूतपूर्व वित्त मन्त्री श्री के० आर० गणेश जी ने जो कहा था उसका पहला पैरा मैं पढ़ना चाहता हूँ :

“The Bengal Finance (Sales Tax) Act, 1941, was extended to the union territory of Delhi in 1951. Experience of the working of the Act has revealed certain lacunae in the law which has resulted in evasion of sales tax. In order to ensure proper realisation of Sales Tax, it is necessary to plug loopholes in the law and tighten up the administrative machinery responsible for collection of tax.”

इस उद्देश्य से किसी को ऐतराज नहीं हो सकता। उद्देश्य ठीक है और इस उद्देश्य की निधि के लिए ही यह विधेयक हमारे सामने है। इस विधेयक को जैसा मन्त्री जी ने बताया इस सदन में 9 अप्रैल, 1973 को पेश किया गया था और एक साल से ज्यादा होने के बाद 1 मिनम्बर 1974 को इसे प्रवर समिति के पास भेजा गया। प्रवर समिति ने काफ़ी विचार विमर्श के बाद इस साल के अप्रैल पहिले में सरकार के पास अपनी सिफ़ारिश भेजी। दिल्ली के लिए इस विधेयक का बड़ा महत्व है। इस बिल के ज़रिए हर बात की कोशिश की गई है कि और राज्यों में जो बिक्री कर का हिसाब कितना है, वही जितना बिक्री कर वसूल किया जाता है उसी के आस-पास यहाँ भी लोगों को बिक्री कर देना चाहिए। उसी बात को करने की कोशिश इस विधेयक में की गई है।

विधेयक पर विचार करने के सिलसिले में प्रवर समिति ने व्यापारी वर्गों से और हमारे तरह तरह के समूहों से उनकी राय मांगी, उनसे ज्ञापन लिए और तमाम बातों पर गम्भीरता के साथ विचार करने के बाद अपनी सिफ़ारिशें भेजी। समिति की 18 बैठकें हुईं और उन बैठकों में तमाम बातों पर गौर करने के बाद प्रवर समिति ने सरकार के पास अपनी सिफ़ारिशें भेजीं। मोटे तौर पर मैं उन सिफ़ारिशों से सहमत हूँ। जरूरत इस बात की थी कि दिल्ली बिक्री कर विधेयक शीघ्र से शीघ्र पास किया जाये, उसे कार्यान्वित किया जाये और अब तक के कानूनों में जो राज्यों में चल रहे हो या यहाँ पर जो बंगाल सेन्स टैक्स, ऐक्ट, 1974 लागू था उसमें जो खामियां थी, जो कमियां थी उन्हें ठीक करके यहाँ के प्रशासन को यह अधिकार दे दिया जाये कि वे बिक्री कर लोगों से वसूल करे। लेकिन जैसा कि मन्त्री जी ने ठीक ही कहा, इसमें मैंने अपनी विमर्श की टिप्पणी दी है। बहुत बहस के बावजूद मैं समिति के सदस्यों की इस राय से सहमत नहीं हो सका कि जलाने का कोयला, दियासलाई और किरोसिन तेल जैसी आवश्यक चीजों पर भी बिक्री कर लगाया जाये। मैं उनकी इस राय से सहमत नहीं हो सका। यह सभी लोग जानते हैं कि इन तीनों चीजों का इस्तेमाल गरीब से गरीब जनता भी करती है वह चाहे देहातों में रहते हो या शहरों में रहते हो। बहुत गरीब जनता भी खाना बनाने के लिए कोयला जलाती हैं। उससे भी अधिक सख्या में जनता दियासलाई का इस्तेमाल करती है और किरोसिन तेल जलाकर अपनी झोपड़ियों को उजागर करती है। इसलिए इन तीनों चीजों पर भी बिक्री कर लगाना मैं सही नहीं समझता हूँ, मैं इसे जनविरोधी नीति मानता हूँ। इसीलिए मैंने इसका विरोध किया और

[श्री ए. सावतार साहू]

अपनी विमति की टिप्पणी भी दी। सरकार से मैंने बहुत निवेदन किया कि आप गरीबी मिटाने की बात करते हैं, समाजवाद लाने की बात करते हैं, लोक कल्याणकारी राज्य की बात करते हैं तो इन तमाम बातों का मेल गरीबों द्वारा इस्तेमाल में लाई जाने वाली चीजों पर कर लगाने से नहीं बैठता है। दुख की बात है कि मेरी बात मानी नहीं जा सकी यद्यपि अधिकतर सदस्य यह जरूर समझते थे कि अगर ऐसा होता तो अच्छा था।

फिर भी रिपोर्ट आपके सामने है, हमारी विमति की टिप्पणी आपके सामने है, मैं अभी भी सरकार से इसे स्वीकार करने को कहूंगा आपने अभी किरोसिन तेल के सम्बन्ध में बताया कि जहां से सप्लाई शुरू होती है, जो मूल स्रोत है वहां पर टैक्स लगा रहे हैं, वह तो ठीक है और आगे भी सरकार की नीति इसी तरफ जानी चाहिए कि सोर्स पर ही टैक्स लगाने की कोशिश की जाये क्योंकि नीचे आने में तरह तरह की कठिनाइयां होती हैं, कर लगाने में भी और उसको वसूल करने में भी और उसमें बहुत सारा बिक्री कर का पैसा मारा जाता है, व्यापारी उसको बचा लेते हैं। इसलिए स्रोत पर ही कर लगाया जाना चाहिए। इस विधेयक के जरिए कुछ चीजों में स्रोत की तरफ जाने की कोशिश की गई है, जैसे कि किरोसिन तेल पर भी कोशिश की गई है तीन प्रतिशत और माचिस पर चार प्रतिशत, कोयले पर भी आपने स्रोत पर ही लगाया है। लेकिन इन चीजों का कौन लोग इस्तेमाल करते हैं इस बात को ध्यान में रखते हुए मैं निवेदन करूंगा कि आप इन तीनों वस्तुओं पर कोई भी बिक्री कर न लगाये। आप उदाहरण दे देंगे कि बहुत जगह तमाम राज्य सरकारें लगाती हैं, लगाती हंगो, मैं जानता हूं लगाती हैं लेकिन क्या आप एक नया रास्ता राज्यों को नहीं दिखा सकते हैं, जो बिल्कुल गरीब लोग हैं, जिन्हें खाने को नहीं मिलता उनको भी किरोसिन तेल इस्तेमाल करना पड़ता है—अभी किरोसिन

तेल की कौनत भी बढ़ गई है—उको माचिस इस्तेमाल करनी पड़ती है और कोयला इस्तेमाल करना पड़ता है इसलिए आप के दिल में यह भाव उत्पन्न होना चाहिए कि आप ऐसे लोगों को टैक्स से बरी कर दें। दूसरी तरफ जो कर का पैसा बचाने वाले लोग हैं, कर बंचक हैं, कर की चोरी करने वाले हैं, बड़े बड़े मनाफ़ाखोर हैं, गल्ला चोर हैं, बड़े बड़े मोनोपोलिस्ट हैं, इजारेदार और पूंजीपति हैं उन पर कर लगाने में तो कोई भी रुकावट नहीं होनी चाहिए लेकिन उनके प्रति समय समय पर आप हमदर्दी दिखलाते हैं, आप उनके टैक्सों को कम कर देते हैं। तो जितनी राशि आप इन तीन चीजों पर बिक्री करके रूप में वसूल करना चाहते हैं उसमें कई गुना राशि आप उन लोगों से वसूल कर सकते हैं। मेरा आपसे निवेदन है कि जिनके पास ज्यादा पैसे हैं, जो साधन सम्पन्न हैं उन पर ज्यादा टैक्स लगाइये। इस देश में जिन इजारेदारों, मनाफ़ाखोरों और गल्ला चोरों ने लूट का राज्य कायम किया हुआ है उनके लिए आपके दिल में हमदर्दी पैदा होनी है। तो उनके ऊपर आप टैक्स लगाये और गरीब लोगों का माफ़ कर दे, यह मेरा आपसे बड़े अदब के साथ निवेदन है।

एक दूसरी बात जिसकी चर्चा इस प्रवर समिति की रिपोर्ट में है वह यह कि जो लोग टैक्स की चोरी करते हैं, जो करबंचक हैं, उनको आप मखन से मखन सजा देना चाहते हैं, उनके लिए आपने जेल जाने तक की सजा रखी है—ठीक है, मैं इसका स्वागत करता हूं। उनके ऊपर ज्यादा से ज्यादा सखनी होनी चाहिए, उनके लिए जेल की ही सजा होनी चाहिए। आपने जेल या जुर्माने की सजा रखी थी तो मैंने वहां इसका विरोध किया था कि जेल की और जुर्माने की सजा रखी जाये, उसमें "या" नहीं होना चाहिए। क्योंकि जुर्माने के नाम पर आपके हाकिम थोड़ा बहुत जुर्माना कर देंगे, उनको जेल नहीं भेजेंगे। ऐसे करबंचक जो सरकार को और जनता को धोखा देते हैं,

जो देश का घोषण करते हैं उनको जेल की सजा देने के साथ साथ जुर्माना भी यदि आप उनसे ले सकें तो ले लें। "घा" कर देने से वे लोग सजा से बच जाते हैं। तो उनके लिए आपने यह किया लेकिन कल भी जैसा कि मैंने टैक्सेशन लाज अमेण्डमेन्ट बिल पर बोलने हुए कहा था कि जो करबंदकों के मददगार अधिकारी और अफसर हैं उन्हें भी सजा दें। मन्त्री जी ने कल कह दिया कि मैं सभी को चोर समझता हूँ, ऐसा नहीं है लेकिन काफी संख्या में ऐसे लोग हैं जो गड़बड़ करते हैं, टैक्स इवेजन्स में टैक्स चोरों की मदद करते हैं तो उनके लिए आपने कोई भी सजा की व्यवस्था नहीं की है। कमेट्री ने एम। मिफारिश की है कि और जिम्मे लिए आपने कहा कि राज्य सरकारो और दूसरे स्तरों पर विचार करने की जरूरत है। मैं फिर कमेट्री को मिफारिशों को दाहरना नहीं चाहता हूँ।

"The Committee recommends that there should be a provision in the Bill to penalise officers conniving or colluding with the tax evaders. The Government should also consider to include similar provisions in other taxation laws."

तमाम कर सम्बन्धी कानूनों में इस तरह की व्यवस्था, इस तरह का कजाज, इस तरह की धारा लाई जानी चाहिये। अगर कोई अधिकारी किसी कर-बंदक की मदद करता है, तो जो सजा कर-बंदक को, कर-छिपाने वाले को, कर-बचाने वाले को देनी है, वही सजा अधिकारी को भी दी जानी चाहिये जो कर-चोरों के साथ मिली-भगत करते हैं, नाउगाठ करते हैं। मैं चाहता हूँ कि सरकार इस पर ज्यादा से ज्यादा गम्भीरता के साथ विचार करके फोरन निकट भविष्य में उनाम कानूनों में इस तरह का संशोधन लाये ताकि हम ज्यादा से ज्यादा कर-बंदकों को, जो टैक्स की चोरी कर लेते हैं, कर-बचा जाते हैं, उनको

रोक सकें और अपने देश की आय को बढ़ा सकें, सरकार की आय को बढ़ा सकें, सरकारी खजाने में ज्यादा से ज्यादा पैसा ला सकें।

जब कोयला, किरासिन तेल और माचिस की बिक्री कर से मुक्त करने की मांग मैंने उस कमेट्री में की थी, उस समय वहाँ कुछ ऐसे सदस्य भी मौजूद थे, जो इस समय यहाँ मौजूद नहीं हैं, जैसे माक्सवादी कम्युनिस्ट पार्टी, सोशलिस्ट पार्टी, जनसंघ के सदस्य, इन लोगों की उस समय कोई आवाज सुनाई नहीं पड़ी। बल्कि उन्होंने उसका समर्थन किया। जब उनकी ओर से यहाँ कोई विमति-टिप्पण ही नहीं है तो यही माना जाना चाहिये कि उन्होंने वहाँ उसका समर्थन किया। इस बात को देख कर मुझे ताज्जुब होता है, यह कैसा डकोमला है, कैसा पाखण्ड है। हम बाहर तो कहें कि किरासिन तेल पर कोई बिक्री कर नहीं लगना चाहिये, कोई टैक्स नहीं लगना चाहिये, जलाने के कोयले पर कोई टैक्स नहीं लगना चाहिये, लेकिन जब पार्लियामेंट में आयें तो चुपचाप उसका समर्थन करें—यह कैसी नीति है। मुझे अफसोस है कि मेरे वे साथी लोग यहाँ मौजूद नहीं हैं, सम्भवतः वे इस समय यहाँ होते तो उनसे कुछ हो सकता है मेरा समर्थन करते। लेकिन उनकी यह नीति समझ में नहीं आई—जनता में भाषण कुछ करे और जब यहाँ सरकार द्वारा बिल बनाने की बात आये तो दूसरी बात कहें।

अन्न में मुझे यह निवेदन करना है—अभी मन्त्री जी ने चर्चा की कि जो डिक्लेअर्ड गुड्स होंगे, जिनकी घोषणा कर दी जायगी, उन पर 3 परसेन्ट की जगह 4 परसेन्ट लगेगा। लेकिन यह बात प्रवर समिति में नहीं आई थी, शायद आपको बाद में मालूम हुआ कि दूसरे राज्यों में ऐसा हो गया है, वहाँ बढ़ा दिया है, इसलिये आप भी उसको बढ़ाना चाहते हैं। मैं समझता हूँ कि यह मुनासिब

[श्री राम/वतार, सास्त्र।]

बतल नहीं है, आप को इसे नहीं बढ़ाना चाहिये था। प्रवर समिति ने आपके पास जो सिफारिश की थी, अपनी जो राय भेजी थी, उसको ही आपको पूरा-पूरा मानना चाहिये था। लेकिन आपने वैसा न करके एक नया संशोधन पेश कर दिया। मैं इस संशोधन को मुनासिब नहीं समझता हूँ और प्रवर समिति के निर्णय को इस प्रकार बदलने को भी मैं ठीक नहीं समझता हूँ।

मैं समझता हूँ कि इस कानून के जरिये आप खरूर कर-बन्धकों को पकड़ने की कोशिश करेंगे, उन्हें सजा देने की कोशिश करेंगे, आबदनी में वृद्धि हो ऐसा उपाय करेंगे— ऐसा अधिकार आपको यह विधेयक दे रहा है। इसमें और भी बहुत सारी बातें कही गई हैं, जिनका मैंने समर्थन किया था, लेकिन जिन तीन बातों पर मेरी सहमति नहीं थी, उनके सम्बन्ध में मैंने अपनी विमति-टिप्पणी दी थी। मोटा-मोटी तो मैं समझता हूँ कि यह बिल ठीक है, लेकिन 16 आने तक ठीक होगा जब आप मेरी विमति को स्वीकार करने हुए कोयला, दियामलाई और किरामिन तेल को बिक्री कर से मुक्त कर देंगे। अगर सरकार अभी भी गरीब जनता का समर्थन चाहती है, जो समाज में सबसे ज्यादा कुटे-पिसे, उत्पीड़ित लोग हैं, यदि उनकी हमदर्दी चाहते हैं तो इन तीन चीजों को बिक्री कर से मुक्त कर देना चाहिये, बिना इस बात का विचार किये कि दूसरे राज्य क्या कर रहे हैं, आपको स्वयं एक आदर्श उपस्थित करना चाहिये।

इन शब्दों के साथ मोटा-मोटी मैं इस बिल का समर्थन करता हूँ।

SHRI PRANAB KUMAR MUKHERJEE: Sir, I am grateful to the hon'ble House that the Bill is going to be passed almost without any discussion.

The hon. Member has just highlighted those points, the recommendations of the Select Committee, and in my introductory remarks, I have covered some of the points in anticipation that he is going to raise these points. So far as the amendment is concerned, Sir, it is an enabling provision because the Finance Act has been amended and when it was discussed in the Select Committee, it was also pointed out at that level that we should bring it on par with the central sales tax. By amending the Finance Act, sales tax has been raised from 3 per cent to 4 per cent and this is an enabling provision that the ceiling should not be more than 4 per cent. But, it does not mean automatically that it should be fixed at 4 per cent. It can be reduced. It can be fixed at less than 4 per cent and the maximum ceiling is put forward to bring it in conformity with the amended provision of the Finance Act. That is why, I want to move this amendment.

The hon. Member has also highlighted the point in regard to sales tax on kerosene and match box. But, at the same time, we shall have to keep in mind that it is not merely in the Union Territory of Delhi, but in almost all States, there is sales tax on these two items. If I can quote the rates in some of the States, in Haryana it is 7 per cent; in Himachal Pradesh it is 6 per cent; in Punjab it is 6 per cent; in Rajasthan it is 7 per cent and in UP it is 7 per cent. I am just quoting the rates levied in the neighbouring States. It is known to the hon. Member that this is a provision on which we had a good deal of deliberation. Keeping the distributive character of the Delhi trade and other points in view, we have fixed sales tax not at par with the neighbouring States but at the reduced rate.

I have also tried to cover the third point which the hon. Member mentioned. It is true that those people who collude with the tax evaders should be penalised. It may be possi-

(Amdt.) Bill

ble that the existing provisions which deal with these types of offences may not be adequate. But, at the same time, Sir, it has to be kept in mind that this is not the only piece of tax legislation; there are various other provisions also. Therefore, in order to make an over-all assessment, I have indicated that this is a matter which requires some detailed examination and in regard to which, State Governments have also to be consulted. Sales tax is not administered merely by the Delhi Administration or by the Central Government; certain other States also come into the picture. Other tax laws are also there administered by the Central Government, and at the appropriate time, it would be possible for us to take an overall view so far as this particular point is concerned and if necessary amendments can be made.

With these words, I request the hon. House to consider this Bill

MR. SPEAKER: The question is:

"That the Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi, as reported by the Select Committee, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: We shall now take up clause-by-clause consideration.

There are no amendments to clauses 2 and 3.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill*

Clause 4— (Rate of tax)

MR. SPEAKER: We shall take up Clause 4. There is one Government amendment, amendment No. 1.

\*Amendment made:

"Page 5, line 15,—

for "three paise" substitute  
"four paise"

(SHRI PRANAB KUMAR MUKHERJEE)

MR. SPEAKER: The question is:

"That clause 4, as amended, stand part of the Bill".

*The motion was adopted.*

Clause 4, as amended, was added to the Bill. Clauses 5 to 75, the First Schedule, the Second Schedule, the Third Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI PRANAB KUMAR MUKHERJEE: I move:

"That the Bill, as amended, be passed".

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*

11 42 hrs.

DEFENCE OF INDIA (AMENDMENT) BILL—contd.

MR. SPEAKER: We will resume further consideration of the following motion moved by Shri K. Brahmamanda Reddy on the 28th July 1975, namely:

"That the Bill to amend the Defence of India Act, 1971, as passed by Rajya Sabha, be taken into consideration".

Shri Jharkhande Rai may continue his speech.